

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
(Criminal Appellate Jurisdiction)

**Cr. Appeal (SJ) No. 515 of 2010**

With

**Cr. Appeal (SJ) No. 629 of 2010**

With

**Cr. Appeal (SJ) No. 636 of 2010**

Gulshan Nag @ Maharaj ... .. Appellant  
[In Cr.A. (SJ) No. 515 of 2010]

Raghunath Hembram @ Nirbhay Jee @ Bir Sen Jee ... .. Appellant  
[In Cr.A. (SJ) No. 629 of 2010]

Purushottam Pathak ... .. Appellant  
[In Cr.A. (SJ) No. 636 of 2010]

Versus

The State of Jharkhand ... .. Respondent

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(Through V.C.)

**CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA**

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For the Appellant(s) : None

For the State : None

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**Order No. /Dated: 23<sup>rd</sup> April, 2021**

**Cr. Appeal (SJ) No. 629 of 2010**

Today no one appears on behalf of either side.

It appears that service report regarding status of the other appellants of the connected case has been received which shows that they are alive but regarding the appellant, namely, Raghunath Hembram @ Nirbhay Jee @ Bir Sen Jee in Cr.A. (SJ) No. 629 of 2010 similar report has not been forthcoming .

Accordingly, the concerned police station will make best effort to trace the appellant, namely, Raghunath Hembram @ Nirbhay Jee @ Bir Sen Jee in Cr.A.(SJ) No. 629 of 2010.

Let a copy of this order be given to the Superintendent of Police of the concerned district.

**Cr. Appeal (SJ) No. 515 of 2010**

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**Cr. Appeal (SJ) No. 636 of 2010**

In view of order passed in Cr.A.(SJ) No. 629 of 2010 put up all these cases after three weeks.